

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SN CINEMA ADVERTISING PRIVATE
LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SN CINEMA ADVERTISING PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	1 st April, 2010
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U22222DL2010PTC201113
5.	Address of the registered office and principal office (if any) of corporate debtor	Current Registered office Address: A 419 B, 4TH FLOOR, SOMDATT CHAMBERS1 5BHIKAJI CAMA PLACE NEW DELHI New Delhi DL110066 Previous Registered Office Address: A-210 & A-211/5, IInd FLOOR, SOMDATT CHAMBERS1, BHIKAJI CAMA PLACE, NEW DELHI New Delhi DL110066
6.	Insolvency Commencement date in respect of corporate debtor	03 rd January, 2023 (Copy of order received by IRP on 05 th January, 2023)
7.	Estimated Date of closure of insolvency resolution process	2 nd July, 2023 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Mr. Parveen Kumar Jain IBBI/IPA-001/IP-P-02022/2020-2021/13110
9.	Address and Email of the Interim Resolution Professional as registered with the Board	501, Lane no. 3A (Band Gali), Chanderlok, behind Sanatan Dharam Mandir, New Delhi National Capital Territory of Delhi ,110093 Email: parveen_2817@yahoo.co.in
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	501, Lane no. 3A (Band Gali), Chanderlok, behind Sanatan Dharam Mandir, New Delhi National Capital Territory of Delhi ,110093 Email: nclt.sncinema@gmail.com
11.	Last Date of Submission of Claims	17 th January, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a) Web Link:- https://ibbi.gov.in/home/downloads (b) Not applicable



Parveen Jain

Notice is hereby given that the National Company Law Tribunal, Bench – III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **SN CINEMA ADVERTISING PRIVATE LIMITED** on 03th January, 2023. It is pertinent to note that copy of order was received by IRP on 5th January, 2023. The creditors of **SN CINEMA ADVERTISING PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **17th January, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Parveen Jain

Parveen Kumar Jain
Interim Resolution Professional
For SN CINEMA ADVERTISING PRIVATE LIMITED
Correspondence Address: 501, Lane no. 3A (Band Gali),
Chanderlok, behind Sanatan Dharam Mandir,
New Delhi National Capital Territory of Delhi ,110093
Email: parveen_2817@yahoo.co.in, nclt.sncinema@gmail.com

Place: New Delhi
Date: 07.01.2023

CAN FIN HOMES LTD.

SCO-3, 1st Floor, Sector-14, Sonapat-131001, Ph: 0130-2235101, M. 7625079179, Email: sonapat@canfinhomes.com

POSSESSION NOTICE (As per Rule 8(2)) For Immovable Property

The undersigned being the Authorised Officer of Can Fin Homes Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002, issued a demand notice on the below mentioned dates calling upon the following borrower(s)/co-borrowers/guarantors to repay the amount mentioned in the notice with further interest at contractual rates till date of realization within 60 days from the date of receipt of the said notice.

Table with 5 columns: Sr. No., Name of borrowers and guarantors, Description of the property, Date of Demand Notice, Outstanding amount, Date of possession.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CFHL for the amount mentioned against each property along with further interest thereon till the date of realisation.

Date: 06.01.2023, Place: Sonapat Sd/-, Authorised Officer, Can Fin Homes Ltd.

STATE BANK OF INDIA

POSSESSION NOTICE (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of State Bank of India under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The Borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates.

Table with 3 columns: Name and Address of Borrowers & Date of Demand Notice, Description of Property(ies) & Date of Possession, Amount demanded in Possession Notice (Rs.).

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Delhi Date: 07/01/2023 Sd/- Authorized Officer, State Bank of India

Housing and Urban Development Corporation Ltd.

PUBLIC NOTICE

REDEMPTION OF HUDCO BONDS ISIN No. INE031A07857 and ISIN No. INE031A07873, 2012 HUDCO Tax Free Bonds Tranche - I Series-I (ISIN No. INE031A07857) and 2012 HUDCO Tax Free Bonds Tranche - II Series-I (ISIN No. INE031A07873) are maturing as per below schedule.

Table with 4 columns: ISIN, Maturing Date, Record Date, Last date of Pledge Removal.

The Bondholders whose holdings are in pledge position are required to remove the pledge as per column 4 of the above table. It is further informed that in case of non-removal of pledge, the interest and redemption payment will be made as per the list of bondholders on the above record date made available by Depositories/Registrar to the issue.

Place: New Delhi Date: 07.01.2023 General Manager Resource Mobilisation

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR VISTAR CONSTRUCTIONS PRIVATE LIMITED OPERATING IN REAL STATE SECTOR AT DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 3 columns: S. No., Relevant Particulars, Details.

Date: 06/01/2023 Place: Delhi Sd/- Amit Agrawal Resolution Professional Reg No. - IBB/PA-02/IR-000185/2017-18/10456 H-63, Vijay Chowk, Laxmi Nagar, Delhi-110092 For Vistar Constructions Private Limited

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SN CINEMA ADVERTISING PRIVATE LIMITED

RELEVANT PARTICULARS

Table with 2 columns: Name of Corporate Debtor, SN CINEMA ADVERTISING PRIVATE LIMITED; and various details regarding insolvency process.

Notice is hereby given that the National Company Law Tribunal, Bench - III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against SN Cinema Advertising Private Limited on 03rd January, 2023.

The creditors of SN Cinema Advertising Private Limited are hereby called upon to submit their claims with proof, on or before 17th January, 2023 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate the choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proof of claims shall attract penalties. Parveen Kumar Jain Date: 07.01.2023 Interim Resolution Professional for SN Cinema Advertising Private Limited Place: New Delhi Reg. No.: IBB/PA-01/IR-P-02022/2020-2021/13110

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S DIAMOND TIFRACON PRIVATE LIMITED

RELEVANT PARTICULARS

Table with 2 columns: Name of corporate debtor, DIAMOND TIFRACON PRIVATE LIMITED; and various details regarding insolvency process.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the DIAMOND TIFRACON PRIVATE LIMITED on 03rd January, 2023 order was pronounced on 03/01/2023 by Hon'ble NCLT, New Delhi Court-III in C.P. No. IB-1103/ND/2020 and copy of order received by IRP through email from NCLT on 05/01/2023.

The creditors of DIAMOND TIFRACON PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 17th January, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. Rajiv Bajaj Date: 7-01-2023 IRP of DIAMOND TIFRACON PRIVATE LIMITED Place: New Delhi IBB/PA-002/IR-ND0276/2017-18/10834

TATA CAPITAL HOUSING FINANCE LTD.

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013. Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, B-36, 1st & 2nd Floor, Lajpat Nagar - Part 2, Above Hdfc Bank, New Delhi 110024.

NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below Borrower and/ Co-Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 28-01-2023 on "As is where is" & "As is what is" and "Whatever there is" basis for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E-Auction at 2.00 PM on the said 28-01-2023.

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below:

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All piece & parcels of Residential Flat bearing No. T-1/B-717, 17th Floor, Type - B, Admeasuring 1455 Sq. Feet, situated at NCR Monarch, Block - 7, Plot No. GH-2C, Sector 1, Greater Noida (West) - 201301 (Uttar Pradesh).

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All piece & parcels of Residential Apartment/Unit bearing No. 1501, 14th Floor, Type - C, Admeasuring Covered Area 1666 Sq. Feet and Super Area 1975 Sq. Feet, Situated at Tower - 02, RPS Atria, RPS City, Revenue Village of Palwal & Baselwa, Sector - 88, Tehsil & District Faridabad - 121001 (Haryana).

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- FLAT BEARING NO. C-1705 floor 17th Tower C at MARINA SUITES GH-3/1, PARK TOWN N.H.24 GHAZIABAD-201002 MEASURING AREA 1195 SQ FT

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All that piece and parcel of the FLAT/APARTMENT NO. C-1401, Admeasuring 61.55 Sq.Mt. of Carpet Area (662.52 Sq. Ft.), on the 14th Floor in TOWER - C, along with Garage/Covered Parking and Pro Rata Share in the common area in the project known as 'MARINA SUITES' Situated at Plot No. GH- 3/1, PARK TOWN, N.H.24, Village - Shahpur Bamheta, Pargana, Darsna, Teh. And Dist. Ghaziabad, Uttar Pradesh

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All that piece and parcel of the property Apartment No. 1801 Tower No. C, 18TH Floor, Total area 1240 Sq. Ft. (115.20 Sq. Mt.) Carpet area 662.52 Sq. Ft. (61.55 Sq. Mt.), situated at Plot No. GH-3/1, Park Town, Village Shahpur Bamheta, Tehsil and Distt. Gaziabad, Uttar Pradesh

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- FLAT BEARING NO. 1606, Floor 16th Tower JAZZ at RHYTHM CCOUNTY PLOT NO. 16 E, SEC-1, GREATER NOIDA-201308 MEASURING AREA 1360 SQ FT

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- FLAT BEARING NO. 2106, 21st floor Tower JAZZ at RHYTHM CCOUNTY GH-16 E, SEC-1, GREATER NOIDA-201308 MEASURING AREA 1360 SQ FT

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- FLAT BEARING NO. 2103, Floor 21st Tower JAZZ at RHYTHM CCOUNTY GH-16 E, SEC-1, GREATER NOIDA-201308 MEASURING AREA 1280 SQ FT

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- FLAT BEARING NO. 2206, Floor 23rd Tower JAZZ at RHYTHM CCOUNTY GH-16 E, SEC-1, GREATER NOIDA-201308 MEASURING AREA 1360 SQ FT

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- FLAT BEARING NO. 2203, Floor 22nd Floor Tower JAZZ at RHYTHM CCOUNTY GH-16 E, SEC-1, GREATER NOIDA-201308 MEASURING AREA 1280 SQ FT

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- FLAT NO. T-1A-820, 20th FLOOR, BLOCK- 8, TOWER- T-1, PROJECT NAME- NCR MONARCH SITUATED AT GH-02/C SECTOR-1, GREATER NOIDA WEST, UTTAR PRADESH- 201306, ADMEASURING AREA OF 1155 SQ. Ft.

At the Auction, the public generally is invited to submit their bid(s) personally. The Borrower(s)/Co-Borrower (s) are hereby given last chance to pay the total dues with further interest within 15 days from the date of publication of this notice, failing which the Immovable Property will be sold as per schedule. The E auction will be stopped if, amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorised Officer or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold. The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:

The E-auction will take place through portal https://www.bankequities.com on 28-01-2023 between 2.00 PM to 3.00 PM with limited extension of 10 minutes each. Terms and Condition: 1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bids, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. 2. The Immovable Property shall not be sold below the Reserve Price. 3. Bid Increment Amount will be: Rs. 10,000/- (Rupees Ten Thousand Only). 4. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. 5. The highest bidder shall be declared as successful bidder provided that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6. For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. 7. Inspection of the Immovable Property can be done on 17-01-2023 between 11 AM to 5.00 PM with prior appointment. 8. The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money which would include EMD amount to the Authorised Officer within 24hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. 9. In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day is a Sunday or other holiday, then on the first office day after the 15th day. 10. In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. 11. Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable: Nil. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value: Nil. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arrears of property tax, electricity etc. 12. For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, C1 INDIA PVT.LTD., Address: C1 INDIA PVT.LTD. 3rd Floor, Plot No.6 sector-44, Gurgaon, Haryana-122003 Mob: 8866682937 & Phone: 7291981124 /1125 Email ID: gijahat@ctindia.com / support@bankequities.com or Manish Bansal, Email id Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8589893696. Please send your query on WhatsApp Number - 9999078669. 13. TDS of 1% will be applicable and payable by the highest bidder/bidder in the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/borrower(s) and the copy of the challan shall be submitted to our company. 14. Please refer to the below link provided in secured creditor's website www.tchfl.com/3QIEC2 for the above details. 15. Kindly also visit the link: https://www.tatacapital.com/property-disposal.html Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should contact the undersigned or the Authorised officer for all queries and enquiry in this matter.

Place:- Delhi Date :- 07-01-2023 Sd/- Authorised Officer Tata Capital Housing Finance Ltd.

TATA CAPITAL HOUSING FINANCE LTD.

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013. Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, B-36, 1st & 2nd Floor, Lajpat Nagar - Part 2, Above Hdfc Bank, New Delhi 110024.

NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below Borrower and/ Co-Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 28-01-2023 on "As is where is" & "As is what is" and "Whatever there is" basis for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E-Auction at 2.00 PM on the said 28-01-2023.

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below:

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All that piece and parcel of the Unit No. R0188161201/ Flat No. 1201, (2BHK), 12TH Floor, Block-B 16, ECO Village -1, build up on Plot No. 8, Sector-1, Greater Noida (Noida Extension), Uttar Pradesh- 201301, area admeasuring 795 Sq. Feet. Super built up area

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- FLAT NO. T 1/B-217, 17TH FLOOR, BLOCK-2, TOWER-T-1, PLOT NO. GH-02/C, SECTOR-1, NCR MONARCH, GREATER NOIDA, GAUTAM BUDDH NAGAR, UTTAR PRADESH-201307 ADMEASURING SUPER AREA: 1455 SQ. Ft. with other amenities mentioned in Builder Buyer Agreement

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- Flat no. T-1C-502, 5th Floor, Block-C, PROJECT NAME-NCR MONARCH SITUATED AT GH-02/C SECTOR-1, GREATER NOIDA WEST, UTTAR PRADESH- 201306, MEASURING AREA OF 1680 SQ. Ft.

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- Flat No. T-1C-510, 10th Floor, BLOCK-5, TYPE-C, TOWER-T1, PROJECT NAME- NCR MONARCH SITUATED AT GH-02/C SECTOR-1, GREATER NOIDA WEST, 201306 - ADMEASURING SUPER AREA: 1680 SQ. Ft.

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- FLAT NO. T-1C-412-A, PLOT NO. GH-02/C, SECTOR-1, NCR MONARCH, GREATER NOIDA, GAUTAM BUDDH NAGAR, UTTAR PRADESH-201307- MEASURING AREA: 1680 SQ. Ft.

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Property- Flat No. T-1C-416, 16th Floor, Block-4th Tower-T-1, PROJECT NAME- "NCR MONARCH" SITUATED AT GH-02/C SECTOR-1, GREATER NOIDA WEST- UTTAR PRADESH- 201306 - ADMEASURING AREA Super Area: 1680 SQ. Ft.

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: ALL PIECE AND PARCEL OF THE PROPERTY - FLAT NO. T-1/B-201, AT PLOT NO. GH-02/C, SECTOR-1, SHUBHKAMNA MONARCH GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR. 201301. MEASURING AREA, SUER AREA- 1350 SQ.FT

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All that piece & parcels of Residential Apartment/Flat bearing No. 1701, 17th Floor, Admeasuring 820 Sq. Feet i.e. 76.17 Sq. Mtrs., Situated at Tower Orchid in Fragrance, Plot No. GH - 04, Sector 3, Siddhartha Vihar, Ghaziabad - 201010 (Uttar Pradesh).

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All that piece & parcels of Residential Unit/Apartment No. 1101, 11th Floor, Type - A, Block - B, Admeasuring 1270 Sq. Feet (Super Area), Situated at JNC Greenwoods, Plot No. GH - 1, Sector - 03, Vasundhara, Ghaziabad - 201012 (Uttar Pradesh).

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Plot Situated at Khasra No. 301, Area Admeasuring 83.61 Sq. Mtr. i.e. 100 Sq. Yds. Situated at Village- Kanja Dass Pur, Tehsil & District Bareilly, Uttar Pradesh-243001. With common amenities written in the Sale Deed. Bounded - East - House of Ravi Kumar, West - Plot of Sirajuddin, North - Seller property, South - 14 feet wide road

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All that piece and parcel of the Schedule - A Item No.-1 All That Residential Apartment /Flat Unit bearing Flat No. 5, Situated at 3rd floor of Plot No. 188-C, Along with Car Parking Situated at Salvation Army Marg, Civil Lines, Bareilly, Uttar Pradesh-243001. Area Admeasuring 120.58 (Covered Area) Sq. Mtr. With common amenities written in the Sale Deed. Bounded in the Manner as Follow: North: Corridor of Flat No.04; South: Salvation Army Marg; East: Property of Surjeet Singh; West: Flat No. 06; Item No. 2- All That Residential Apartment/Flat Unit bearing Flat No. 6, Situated at 3rd floor of Plot No. 188-C, Along with Car Parking Situated at Salvation Army Marg, Civil Lines, Bareilly, Uttar Pradesh-243001. Area Admeasuring 91.506 Sq. Mtr. With common amenities written in the Sale Deed. Bounded in the Manner as Follow: North: Corridor of Flat No.3; South: Salvation Army Marg; East: Flat No. 5; West: Flat No. 01;

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Plot of Land area Admeasuring 66.89 Sq. Mtr. (i.e. 80 Sq. Yds. Approx) Situated on limit of Khasra No. 42, 123, 193, Paragana Giridhanpur, District Bareilly, Uttar Pradesh-243003. With common amenities written in the Sale Deed.

Table with 5 columns: Sr. No., Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Type of possession.

Description of the Immovable Property: All That Residential Plot of Land area Admeasuring 66.89 Sq. Mtr. (i.e. 80 Sq. Yds. Approx) Situated on limit of Khasra No. 42, 123, 193, Paragana Giridhanpur, District Bareilly, Uttar Pradesh-243003. With common amenities written in the Sale Deed.

Place:- Delhi Date :- 07-01-2023 Sd/- Authorised Officer Tata Capital Housing Finance Ltd.



ees ifty y)	Rs. 4,25,000/- (Rupees Four Lacs Twenty Five Thousand Only)	Physical
10th Floor, BLOCK-5, TYPE-C, TOWER-T1, A WEST, 201306 - ADMEASURING SUPER		
ees ifty y)	Rs. 4,25,000/- (Rupees Four Lacs Twenty Five Thousand Only)	Physical
2-A, PLOT NO. GH-02/C, SECTOR-1, NCR EASURING AREA: 1690 SQ. Ft.		
ees ifty y)	Rs. 4,25,000/- (Rupees Four Lacs Twenty Five Thousand Only)	Physical
16th Floor, Block-4th Tower-T-1, PROJECT WEST- UTTAR PRADESH- 201306 -		
ree re y)	Rs. 3,38,500/- (Rupees Three Lacs Thirty Eight Thousand Five Hundred Only)	Physical
FLAT NO. T-1/B-201, AT PLOT NO. GH- IDH NAGAR. 201301. MEASURING AREA,		
0,000/- irty Four ousand y)	Rs. 3,45,000/- (Rupees Three Lacs Forty Five Thousand Only)	Physical
rtment/Flat bearing No. 1701, 17th Floor, t No. GH - 04, Sector 3, Siddhartha Vihar,		
Rs. 4,65,000/- (Rupees Lacs Fifty Only)	Rs. 4,65,000/- (Rupees Four Lacs Sixty Five Thousand Only)	Physical
ent No. 1101, 11th Floor, Type - A, Block - B, ctor - 03, Vasundhara, Ghaziabad - 201012		
/- ht ly)	Rs. 1,33,800/- (Rupees One Lacs Thirty Three Thousand Eight Hundred Only)	Symbolic
01, Area Admeasuring 83.61 Sq. Mtr. i.e. 100 . With common amenities written in the Sale rty, South - 14 feet wide road		
0/- nty ly)	Rs. 7,80,000/- (Rupees Seven Lacs Eighty Thousand Only)	Physical
Item No.1- All That Residential Apartment Situating at Salvation Army Marg, Civil Lines, mon amenities written in the Sale Deed. arg. East: Property of Surjeet Singh; West: at 3rd floor of Plot No. 188-C, Along with Car Admeasuring 91.506 Sq. Mtr. With common		

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SN CINEMA ADVERTISING PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	SN CINEMA ADVERTISING PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	1st April, 2010
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi Under the Companies Act
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U22222DL2010PTC201113
5. Address of the registered office and principal office (if any) of Corporate Debtor	Current Regd. Office: A-419 B, 4th Floor, Somdatt Chambers 1, 5 Bhikaji Cama Place New Delhi-110066 Previous Regd. Office : A-210 & A-211/5, 11th Floor, Somdatt Chambers 1, Bhikaji Cama Place, New Delhi-110066
6. Insolvency commencement date in respect of Corporate Debtor	03rd January, 2023 (Copy of order received by IRP on 05th January, 2023)
7. Estimated date of closure of insolvency resolution process	2nd July, 2023 (180th day from the date of commencement of Insolvency resolution process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Parveen Kumar Jain Reg. No.: IBB/IRPA-001/IP-P-02022/2020-2021/13110 AFA Valid upto : 06th June 2023
9. Address & email of the interim resolution professional, as registered with the board	501, Lane No. 3A (Band Gali), Chandernagore, behind Sanatan Dharma Mandir, Shahdara, Delhi-110093 E-mail: parveen_2817@yahoo.co.in
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	501, Lane No. 3A (Band Gali), Chandernagore, behind Sanatan Dharma Mandir, Shahdara, Delhi-110093 E-mail: nct.sn cinema@gmail.com
11. Last date for submission of claims	17th January, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal, Bench - III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against SN Cinema Advertising Private Limited on 03th January, 2023. It is pertinent to note that copy of order was received by IRP on 5th January, 2023.</p> <p>The creditors of SN Cinema Advertising Private Limited are hereby called upon to submit their claims with proof, on or before 17th January, 2023 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.</p> <p>The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.</p> <p>A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Not Applicable) in Form CA.</p> <p>Submission of false or misleading proof of claims shall attract penalties.</p> <p style="text-align: right;">Parveen Kumar Jain Date : 07.01.2023 Interim Resolution Professional for SN Cinema Advertising Private Limited Place: New Delhi Reg. No.: IBB/IRPA-001/IP-P-02022/2020-2021/13110</p>	

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/S DIAMOND ITINFRACON PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	DIAMOND ITINFRACON PRIVATE LIMITED
2. Date of incorporation of corporate debtor	31/07/2007
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PTC166488
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-10/3, FIRST FLOOR, VASANT VIHAR NEW DELHI North East





चौड़ा, दक्षिण : अनीसा बेगम

मि, बिल्डिंग, स्ट्रक्चर, एवं
1 आबदिवा फिलसुवा परगना,
57.39 वर्ग मज, पूर्व : अन्य
रवा : प्लॉट नं. 02

3 की उपधारा (4) तथा सपटित प्रतिभूतिहित

व्यवहार उपरोक्त तालिका में बर्णित राशि तथा

टी एयू स्मॉल फाइनेंस बैंक लिमिटेड

लिमिटेड

वेत लिमिटेड)

13आइ. कानूनाना नारा, बैंगलोर-560043, वेबसाइट
लेव, विक्टरी प्रीतम मल्ल, विना-122021

म, 2002 की धारा 13(2) एवं

आवेदकों/संबंधकों/अर्जों सहित मैसाज संबंधी फाइनेंस
(लिमिटेड) से ऋण सुविधा की स्वीकृति हेतु सम्पर्क
(नमं) नियम, 2002 के नियम 3(1) के तहत पठित
दे वैकल्पिक राशि के द्वारा किया जा रहा है क्योंकि
परन्तु सामूहिक रूप से "ऋण सुविधा" सन्दर्भित)

म U22CHA-CHA-019607, न. 2.04,015/-
दर, यह-आवेदकों और संबंधकों/अर्जों का नम
। फर्जित प्राप्त एतुकैलनन एंड वेलेकेवा टुयट,
फोहावा, हरियाणा - 125051, 3) हरमेश चंद पुत्र
तमरापुरा, फोहावाड फुलनर, हरियाणा 125051, 5)

लेव अनुशासन बनए रखने में विफल रहे, हमारे
दरियों को चुकाने में विफल रहे और उपेक्षा की
र न्याज के पुनर्पुगतान में चुक के परिणामस्वरूप
प्रति संबंधी (एनपीए) के रूप में पंजीकृत किया
और एतद्वारा उक्त ऋण/ऋण सुविधा को वापस
हेतु संपूर्ण बकाया राशि का भुगतान करें।

2,680/- कुल बकाया राशि तथा भुगतान की
रने के लिए उतरदायी हैं।

रुपए बाईस लाख बचालीस हजार छह सौ
इस नोटिस को तारीख से 60 (साठ) के भीतर
त सगों के अनुसार कंपनी को उपरोक्त राशि को

1) और उक्त अधिनियम के अन्य लागू प्रावधानों

। सहमति प्राप्त किए बिना किसी, पट्टे या अन्यथा

धाय हटाने बिना है, क्योंकि यह कानून के किसी

संबंधी फाइनेंस प्राइवेट लिमिटेड, चरमिदि, नंबर

करे।

(-7) 5 मिन (7-10) मौजा इंदौली उप तहसील
: पूर्व द्वारा: कृषि भूमि, पश्चिम द्वारा: सड़क, उतार

। अधिकारी: कर्षणा फाइनेंस प्राइवेट लिमिटेड

आपको यह भी निर्देश दिये जाते हैं कि आप विहित एक्टिकरण दे तथा उसकी एक प्रति आवेदन
के तहत प्रस्तुत करने तथा 24.2.2023 को 10.30 को पूर्व, वे रजिस्ट्रार के समक्ष उपस्थित हों, अन्यथा
आवेदन को मूनवर्ड तथा निर्यव आपकी अनुपस्थिति में की जाएगी।
वेरी हाथ से तथा अधिकरण की मुहर लगाकर आज दिनांक 01.9.2022 को दी गई।
अधिकरण के आदेश से
सहायक रजिस्ट्रार, रोजगारी-11, चंडीगढ़

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध
अक्षमता समाधान प्रक्रिया) विनियमवाली, 2016 के विनियम 6 के अधीन]

**एसएन सिनेमा एडवर्टाइजिंग प्राइवेट लिमिटेड के लेनदारों के व्यावार्थ
संबंधित विवरण**

क्र.सं.	कार्पोरेट देनदार का नाम	एसएन सिनेमा एडवर्टाइजिंग प्राइवेट लिमिटेड
1.	कार्पोरेट देनदार का नाम	एसएन सिनेमा एडवर्टाइजिंग प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	01 अप्रैल, 2010
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कॉमर्सीज, नई दिल्ली कंपनी अधिनियम के अंतर्गत
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U22222DL2010PTC201113
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	वर्तमान रजि. कार्यालय: ए 419 बी, चौरी मजिल, सोमदरत वैभवंस 1, 5 चौकाजी कामा प्लेस नई दिल्ली - 110066 पिछला रजि. कार्या: ए-210 और ए-211 / 5, तुलसी मजिल, सोमदरत वैभवंस 1, चौकाजी कामा प्लेस, नई दिल्ली-110066
6.	कार्पोरेट देनदार को संसाध में ऋण शोध अक्षमता आरंभण तिथि	03 जनवरी, 2023 (आईआरपी को आदेश की प्रति 05 जनवरी 2023 को प्राप्त हुई)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	02 जुलाई 2023 (समाधान प्रक्रिया शुरू होने की तारीख से 180वां दिन)
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्पोरेट ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	परवीन कुमार जैन पंजी. सं.: IBB/PA-001/IP-P-02022/2020-2021/13110 एएफए वैध : 06 जून, 2023 तक
9.	अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है	501, लेन नंबर 3ए (बंद गली), चंद्रलोक, सनातन धर्म मंदिर के पीछे, शाहदरा, दिल्ली - 110093 ईमेल : parveen_2817@yahoo.co.in
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	501, लेन नंबर 3ए (बंद गली), चंद्रलोक, सनातन धर्म मंदिर के पीछे, शाहदरा, दिल्ली - 110093 ईमेल : ncl.sncinerna@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	17 जनवरी, 2023
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के तहत (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (यदि कोई श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र उपलब्ध है (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है	(क) वेब लिंक: https://bbi.gov.in/home/downloads (ख) लागू नहीं

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली, पीठ-III, ने दिनांक 03 जनवरी, 2023 को एसएन सिनेमा एडवर्टाइजिंग प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है। उल्लेखनीय है कि आदेश की प्रति आईआरपी को 5 जनवरी, 2023 को प्राप्त हुई थी।

एसएन सिनेमा एडवर्टाइजिंग प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 17 जनवरी, 2023 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष बर्णित पते पर प्रस्तुत करने की मांग की जा रही है।

विशेष लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, उक्त द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार (लागू नहीं) जैसा कि प्रविष्टि सं 12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए में [लागू नहीं] निर्दिष्ट करनेगा।

दावे के फर्जी अथवा धामक प्रमाण की प्रस्तुति दंडनीय होगी।

परवीन कुमार जैन
दिनांक 07.01.2023 अंतरिम समाधान प्रोफेशनल, एसएन सिनेमा एडवर्टाइजिंग प्राइवेट लिमिटेड
स्थान: नई दिल्ली पंजीकरण सं.: IBB/PA-001/IP-P-02022/2020-2021/13110

